

FINAL ORDER
1.9.1988

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

ORIGINAL APPLICATION No. OA-604/86

V. Radhakrishnan

: Applicant

-Vs-

- 1 The Divisional Personnel Officer
Divisional Office
Southern Railway, Trivandrum. }
} Respondents
2 The Divisional Accounts Officer
Divisional Office
Southern Railway, Trivandrum }
}

Mr Ashok M Cherian : Counsel of Applicant

Smt Sumathi Dantapani : Counsel of Respondents

CORAM

Hon'ble Shri G Sreedharan Nair, Judicial Member

O R D E R

In this application, the applicant who was originally a casual labourer under the Bridge Inspector, Southern Railway, Quilon who on his own option applied for the post of Diesel Khalasi and got selected, prays that the pay he was drawing earlier is to be protected.

2 In the reply filed on behalf of the respondents it is stated that applications were invited for the post of Diesel Khalasis in the scale of Rs 196 - 232

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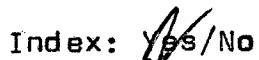
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from serving employees of all departments and accordingly, the applicant who applied for the post was selected and his pay was fixed at Rs 211/- in the scale of Rs 196 - 232. It is contended that though as casual labourer the applicant was drawing a higher pay, he cannot claim protection for the same on induction to the diesel cadre.

3 As it is not in dispute that the applicant volunteered for induction to the diesel side and for appointment as Diesel Khalasi in the scale of Rs 196 - 232, he cannot claim that the pay which he was drawing earlier as Casual labourer -Welder ^{out} is to be protected. It is pointed _{out} by the respondents that the pay of all casual labourers inducted to the diesel side has been fixed as in the case of the applicant and that there has been no discrimination.

4 The application is dismissed.


(G Sreedharan Nair)
Judicial Member
1.9.88

Index:  Yes/No